

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No.269/95 in  
OA No.1768/95

12  
New Delhi this the 24th Day of July, 1996.

Hon'ble Sh. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Hari Chand son of Sh. Ram Saran,  
R/o House No.194,  
Nai Mangol Puri,  
New Delhi.

2. Dhirender Singh,  
R/o House No.59/701,  
Panchkuian Road,  
New Delhi.

...Applicants

(By Advocate Sh. A.K. Bhardwaj)

Versus

Sh. B.L. Naswa,  
Under Secretary to the  
Govt. of India,  
Ministry of Women &  
Child Development,  
Shastri Bhawan,  
New Delhi.

...Respondent

(By Advocate Sh. M.M. Sudan)

ORDER(Oral)  
(Hon'ble Mr. S.R. Adige)

We have heard Sh. A.K. Bhardwaj, learned  
counsel for the applicant and Sh. M.M. Sudan, learned  
counsel for the respondents.

2. Sh. Sudan has invited our attention to  
the ~~1~~<sup>two</sup> copies of the orders of the respondents  
dated 9.4.96 and 8.5.96, which are taken on record,  
whereby the two applicants have been appointed on  
regular basis as Watchman. Under the circumstances,  
Sh. A.K. Bhardwaj, learned counsel for the applicant  
very fairly concedes that nothing further survives  
~~1~~ in the OA No.1768/95 or in CP No.269/95.

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(13)

3. Under the circumstances both the above mentioned OA and CP are dismissed, as having been rendered infructuous. No costs.

A Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

Anjali  
(S.R. Adige)  
Member (H)

'Sanju'